

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3800

ANSWERED ON:16.12.2014

ACID ATTACKS

Azad Shri Kirti (JHA);Kumar Dr. Virendra ;Mann Shri Bhagwant;Puttaraju Shri C.S.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of acid attacks on women and girls have been reported in the country;
- (b) if so, the total number of such cases reported and the number of women/girls died/injured, accused arrested and action taken against the guilty persons along with the number of victims rehabilitated during each of the last three years and the current year, State/UT-wise;
- (c) whether the Ministry has released new guidelines relating to acid attacks in the country and if so, the details thereof;
- (d) whether the Government has received any complaints that some chemical companies are selling acid in the market in the name of toilet cleaner and if so, the details thereof and the action taken against such companies; and
- (e) the details of advisories issued by the Union Government to the State Governments to curb cases of acid attacks and for rehabilitation of such victims along with the other corrective steps taken including restriction on the sale and purchase of acid in the open market?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): As per the data available with the National Crime Records Bureau (NCRB), the total number of cases registered on account of acid attacks during 2011, 2012 and 2013 indicating cases registered (CR), number of women victim (WMV), cases chargesheeted (CS), persons arrested (PAR), persons chargesheeted (PCS) is given in Annexure. The data on victim rehabilitation is not available centrally.

(c) to (e): In accordance with the direction of the Hon'ble Supreme Court, the Ministry of Home Affairs has issued an advisory to all the States/UTs titled 'Measures to be taken to prevent acid attacks on people and for treatment and rehabilitation of survivors' dated 30th August, 2013. The objective of the advisory was to direct the States/UTs to prepare Rules as per the provisions of the Poisons Act 1919 in accordance with the Hon'ble Supreme Court's guidelines to check easy availability of acids and also rehabilitation of the victims.

The President of India on 2nd April, 2013 has consented to the Criminal Law (Amendment) Act 2013, which have come to force since 3rd Feb, 2013, on crimes against women. Specific provisions in form of 326A and 326B of Indian Penal Code (IPC) have been inserted for punishing the accused involved in cases of acid attacks.

The Ministry of Home Affairs is also overseeing the implementation of Victim Compensation Scheme in States/UTs. The Scheme is being mandatorily implemented by the States/UTs to provide compensation to the acid attack victims. The notification of the scheme by the States/UTs with a minimum compensation amount of Rs. 3,00,000/- in case of acid attack victims is also being monitored by the Hon'ble Supreme Court.

The Ministry of Home Affairs is not aware of cases of selling of acids under the garb of toilet cleaners.